

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**LUCKNOW BENCH**

**C.C.P. No. 332/00045/2017 in  
OA.332/00023/2007  
(Basant vs Rajiv Agrawal & Others)**

**22.10.2020**

**Hon'ble Mrs Manjula Das, Member (J)**  
**Hon'ble Mr A Mukhopadhyaya, Member (A)**

**Advocates :**

Applicant: In Person  
Respondent: Alok Shukla

This C.P. has been filed by the petitioner for non-compliance of the order dated 22.05.2013 in O.A. No. 23/2007 which was partly allowed by passing order as hereunder:-

*(Signature)*  
"In view of the above, this O.A. is partly allowed. The impugned order dated 27.06.2006 (Annexure-A-2) is hereby quashed on the above ground. The respondents are at liberty to proceed afresh from the stage of supply of the copy of the aforesaid advice rendered by the Union Public Service Commission."

2. The petitioner who appeared in person admitted in the court that the copy of the UPSC

advice has already been supplied to him. In view of this, no contempt lies here. Contempt lies only when there is any willful disobedience of the court order. We do not find any reason to infer that there is willful disobedience in the present matter in as much as the alleged contemnors have already supplied the copy of the UPSC advice as per direction of this Tribunal dated 22.05.2013 in O.A. No. 23/2007 to the petitioner.

3. In view of the above, this C.P. is dropped. Notices are discharged.

A

**Member (A)**

**Member (J)**

PB